

Minutes of 19th meeting of Expert Appraisal Committee for the proposal involving violation of EIA Notification, 2006 held on 25th-26th February, 2019 at Conference Hall (Brahmaputra), First Floor, VayuWing, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110 003

Day 1: Monday, 25th February, 2019

Time: 10:00 AM

19.1. Opening remarks of the Chairman

19.2. Confirmation of the minutes of the 18th meeting held on 15th February, 2019 at Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi.

- In the agenda item 18.3.3, *the line Plot No. 1, Sector 21, Dwarka, Delhi* corrected and can be read as **Plot No. 21, Sector 21, Dwarka, Delhi.**
- In the agenda item 18.3.3.1, *the* proposal no. *IA/JH/CMIN/68525/2017* is corrected and can be read as **IA/DL/MIS/95363/2018.**

19.3. Consideration of proposals

S.No.	Proposals
19.3.1	<p>Manufacturing bulk drugs and active pharmaceutical ingredients (APIs) along with R&D facility by M/s Shilpa Medicare Limited at Deosugar Industrial Area, Taluka and District Raichur (Karnataka) - Environmental Clearance</p> <p>[Proposal No. IA/KA/IND2/75276/2018 dated 08.01.2019] [F. No. J-11011/191/2017-IA.II(I)]</p>
19.3.1.1	<p>M/s Shilpa Medicare Limited has made online application vide proposal no. IA/KA/IND2/75276/2018 dated 08.01.2019 seeking Environmental Clearance for the above mentioned proposed project. The proposed project activity is covered under 'A' category of item 5(f) of the Schedule to the EIA Notification, 2006 and the proposal was appraised at Central level.</p>
19.3.1.2	<p>Details of the project as per the submission of project proponent:</p> <ol style="list-style-type: none"> i. The proposal is for environmental clearance to the project Active Pharmaceutical Ingredients (APIs) & Intermediates manufacturing industry with R & D activity at Plot No. 1A, 1A"P", 1B, 2, 2A, 2B, 3A to 3E, 4A, 4B, 4C, 5A & 5B, Deosugar Industrial Area, Raichur by M/s. Shilpa Medicare Ltd. – Unit I. ii. The project proposal was considered by the Expert Appraisal Committee (for the proposal involving violation of EIA Notification, 2006) in its 2nd meeting held during Tuesday, 16th January, 2018 and recommended Terms of Reference (ToRs) for the Project. The ToR has been issued by Ministry vide letter No. J-11011/191/2017-IA.II(I) dated 14th June 2018. iii. All synthetic organic chemicals industries located within 5 km radius of inter State boundary are listed at S.N. 5(f) of Schedule of Environment Impact Assessment (EIA) Notification under category 'A' and are appraised at Central Level by Expert

	<p>expansion or modernization of existing projects or activities requiring prior environmental clearance under the Environment Impact Assessment Notification, 2006 entailing capacity addition with change in process or technology or both undertaken in any part of India without obtaining prior environmental clearance from the Central Government or by the State Level Environment Impact Assessment Authority” shall be considered a case of violation of the Environment Impact Assessment Notification, 2006 and will be dealt strictly as per the procedure specified in the notification dated 14.03.2017.</p> <p>Based on deliberations it is observed that all the PPs were carried out mining activity without prior EC and their proposals are to be handled as per the Ministry’s notification S.O. 804 dated 14.03.2017. Accordingly, file was transferred for appraisal by EAC (Violation).</p> <p>Proposal was then listed in the present meeting (19th EAC meeting) to appraise the project under violation category for issue of Terms of Reference. However, the PP had not attended the meeting.</p>
<p>Day 2: Tuesday, 26th February, 2019 Time: 10:00 AM to 10:30 AM Discussion on draft minutes of Day 1 proposals</p>	
<p>19.4.1</p>	<p>Proposed production of 340000 TPA of Silica Sand from Sri Kumaraswamy Silica Mine having mining lease area of 129.866 Ha at Sy. No. 695/22, Village Momidi, Mandal Chillakur, District S.P.S.R Nellore, Andhra Pradesh by M/s Sri Kumaraswamy - Environmental Clearance</p> <p>[Proposal No. IA/AP/MIN/89769/2018 dated 27.12.2018] [F. No. 23-238/2018-IA.III (V)]</p>
<p>19.4.1.1</p>	<p>M/s Sri Kumaraswamy has made online application vide proposal no. IA/AP/MIN/89769/2018 dated 27.12.2018 seeking Environmental Clearance for the above mentioned proposed project. The proposed project activity is covered under ‘A’ category of item 1(a) of the Schedule to the EIA Notification, 2006 and the proposal was appraised at Central level..</p>
<p>19.4.1.2</p>	<p>Details of the project as per the submission of project proponent:</p> <p>PROJECT DETAILS</p> <p>1. Name of the project: Sri Kumaraswamy Silica Mine</p> <p>2. Name of the Company, Address Tele No. & E-mail Head of organization : M/s Sri Kumaraswamy Silica Mines, MommidiVillage,ChillakurMandal,S P S R Nellore District, Andhra Pradesh, Ph: 9848111101, Email : silica@sksmine.com</p> <p>3. If a Joint venture, the names & addresses of the JV partners including their share: Not Applicable</p> <p>4. Latitude and Longitude of the project: 80° 03' 11.80" to 80° 04' 01.90" East longitude 14° 10' 36.90" to 14° 11' 40.10" North latitude</p> <p>5. Whether the project is in the Critically Polluted Area (CPA):The project is not located in Critically Polluted Area</p> <p>6. Cost of the project:Rs. 10.0 Lakhs</p> <p>7. Employment generated/to be generated:35 persons</p> <p>8. Benefits of the project:</p>

ENVIRONMENTAL BENEFITS

- Mining operations will be done in compliance with the EC conditions
- As per the requirement, after obtaining EC, CFE and CFO will be obtained and all conditions as laid by APPCB will be implemented
- Remediation Plan proposed will be implemented on approval of MoEFCC
- Plantation programme will be implemented to increase the green cover in the area

SOCIAL BENEFITS

- Employment to all those who were serving in the mine till the mine closure in the year 2015. Total employment in the mine will be provided to 45 persons
- Royalty payment to the Govt of Andhra Pradesh
- CSR and CER implementation to improve living standard for the nearby villagers

9. Whether new or expansion project. The proposal is for obtaining Environmental Clearance for 3,40,000 TPA Silica Sand Production.

10. No. and Date of the ToR /and revised ToR, if any, letter issued by the MoEF (if this is a case for EC)- TOR was issued by MoEFCC Violation Committee vide letter no. 23-238/2018-IA.III (V), dated 15th November, 2018.

11. No. and Date of the EC and the revised EC letter issued by the MoEF (if this is a case for reconsideration. If so, what specific reconsideration(s) being sought by the proponent)-Not Applicable

12. If the project was considered in EAC, Pl. give dates of the meeting (s)- TOR meeting was held on 18-09-2018

13. Type of Mine: (Open cast/Underground/mixed):Opencast

14. Capacity of the mine applied for3,40,000 TPA of Silica Sand

15. ML Area129.866 Ha

- i. As per block allotment 129.866 Ha
- ii. As per approved mine plan 129.866 Ha

16. Date of approval of mine plan, mine closure plan, status & date

Mining plan is approved by Deputy Deputy Director of Mines & Geology, Guntur Region vide Ltr No.: 2004/MMP/NLR/2016, dated 01-07-2017

18. Date of Ground water clearance and surface water approval.- Water will be purchased from outside

19. Existing Ground water level in (M)- 8 m bgl

20. Any river/Nallah flowing near or adjacent to the proposed mine. If yes, please give details

Varava canal (Sonakaluva) which is an irrigation canal passes between the two blocks of the mining lease area.

Details of mine lease:-

1. Date of entering into original lease	1. Date of 1 st Lease renewal.	1. Date of 2 nd Lease renewal.	1. Date of 3 rd Lease renewal.
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deed- 04.09.1975	04.09.1995	04.09.2015
2. Date of expiry of original lease deed 04.09.1995	2. Whether renewal or deemed renewal Renewal	2. Whether renewal or deemed renewal Renewal	2.
	3.Date of expiry of 1st lease renewal/deemed renewal 03.09.2015	3.Date of expiry of 2 nd lease renewal/deemed renewal 03.09.2035	3. Also for subsequent renewals

II. TECHNICAL DETAILS

21. Geological Reserve:

- (i) Total geological reserve: -
- (ii) Mineable reserve: 75,29,562 Tonnes
- (iii) Extractable reserve: 69,11,000 Tonnes
- (iv) Per cent (%) of extraction: 100
- (v) Range of ground water level: 8-11 m
- (vi) Total estimated water requirement: 2 m³/day
- (vii) Details of intersecting ground water level: There will be no intersection of ground water table due to mining.

22. Details of Deposits:

- (i) Depth of over body: 3.6 m below average ground level (However mining will be limited to 2.5 m depth.
- (ii) Grade of ore: Foundry grade/Glass grade
- (ii) Stripping ratio: Nil

23. Method of mining: Opencast Manual Method of Mining

24. Life of mine: 20 years

25. Whether ambient air quality seasonal data has been monitored. If so, from which season to which season and whether the results are within the prescribed limits.

As per the TOR issued by MOEFCC, one month baseline data was collected in the month of November, 2018 for validation of earlier baseline data.

Baseline environmental monitoring was also carried out for Winter Season 2015 - 16 covering the months of December 2015, January 2016 and February 2016.

26. Whether the monitoring report of earlier EC from MoEF Regional Office has been obtained, in case the proposal is for expansion. - Not Applicable

27. Details of O.B. -No external dumps are proposed

28. Details of Internal Dumps- No internal dumps are proposed

29. Utilization potential of wastes- There is no solid waste generation from the mine. No top soil is generated from the mine. No overburden waste material generation is envisaged during the life of the mine.

30. Details of final Mine Voids

- (i) Area: 110.356 Ha

(ii) Depth: 2.5 m below ground level

31. Details of Quarry:

(i) Total quarry area : 129.866 Ha

(ii) Backfilled quarry area ofha shall be reclaimed with plantation - Nil

(iii) A void of ha at a depth of m which is proposed to be converted into a water body - 110.356 Ha (2.5 m depth)

(iv) Green belt created in ha. -5.24 Ha

32. Details of Land usage

S. No	Land Use	Within ML Area (Ha)	Outside ML Area (Ha)	Total
1	Agriculture land	-	-	-
2	Forest land	-	-	-
3	Wasteland	-	-	-
4	Grazing land	-	-	-
5	Surface water bodies	-	-	-
6	Settlements	-	-	-
7	Other (specify)	129.866 Ha (Govt Land)	-	129.866 Ha (Govt Land)
	Total	129.866		129.866

i) Pre-mining

Mining operations commenced in the year 1975

Present land use is given below:

- Excavation (Voids Only)-72.20 Ha
- Roads- 10.54 Ha
- Mine Infrastructure-0.05 Ha
- 7.5m barrier zone-5.24 Ha
- Unutilised-47.076 Ha

(ii) Post- Mining

- ❖ Excavation (void only)-110.356 Ha
- ❖ 7.5m barrier zone – 5.24 Ha
- ❖ Unutilised-14.27 Ha

(iii) **Core area- 129.866 Ha**

33. Details of Forest issues- No forest land is involved in the core zone. Hence forest clearance is not required. There are no wild life sanctuaries, national parks, elephant/tiger reserves within 10-km radius of the study area.

34. Costs of the project :

(i) Total capital Cost: Rs. 10.0 Lakhs

(ii) Cost of Production: Rs 250/

(iii) Sale Price: Rs 350/-

(iv) CSR cost: Rs 2.0 Lakhs per annum

- (v) R&R Cost: Not Applicable
- (vi) No of PAFs: None
- (vii) Cost for implementing EMP: Rs 4.0 lakhs

35. Details of villages/habitation in mine lease area-There are no villages within the Mine Lease area.

36. Details of transportation of minera-The Silica Sand produced from the mine is transported to the stockpile by trucks and from there to end users.

37. Details of reclamation:

- (i) Reclaimed external OB dump (in ha) : Not Applicable
- (ii) Internal dump (in ha),: Not Applicable
- (iii) Green belt (in ha): 5.24 Ha
- (iv) Density of tree plantation (in no of plants): 1500 /Ha saplings
- (v) Void (in ha) at a depth of (in m) which is proposed to be converted into water body:
 Area of minedout pits : 110.356 Ha
 Depth : 2.5 m
- (vi) Others in ha (such as excavation area along ML boundary, along roads and infrastructure, embankment area and in township located outside the lease etc). - Nil
- (vii) Agriculture and horticulture- Not Applicable
- (viii) Fisheries- Not Applicable
- (ix) ECO Tourist/recreation spot- Not Applicable

38. Any court case pending. If so, please provide a list with details as annexure.

- (i). Environment (Protection) Act
- (ii). Air (P&CP) Act
- (iii). Water (P&CP) Act
- (iv). MMRD Act
- (v). The Factories Act
- (vi). Other land R&R related cases

39. Any violation cases pending. If so, please provide a list with details as annexure

State Government/SPCB has already initiated action under the provisions of section 19 of the Environment (Protection) Act, 1986. A case has been filed in the Court of IInd Additional Judl Magistrate of 1st Class, Nellore with CC number 456/18 and a Penalty of Rs 1,00,000 /- was already deposited in the Govt Treasury.

40. Give details of actual production vis-à-vis sanctioned capacity since the inception of mine in following format or since 1993-94 as applicable:

Year	EC Sanctioned Capacity (MTPA)	Actual Production (Tonnes/annum)	Excess production beyond the EC sanctioned capacity (Tonnes/annum)
1986-87	Nil	13095	0
1987-88		11475	0
1988-89		8550	0
1989-90		10420	0
1990-91		-	0
1991-92		19905	0
1992-93		13500	0

1993-94	18450	0
1994-95	32000	12095 (with 93-94 production figure as basis)
1995-96	33000	13095
1996-97	36540	16635
1997-98	42535	22630
1998-99	40908.58	21003.58
1999-2000	71664	51759
2000-01	91886	71981
2001-02	85500	65595
2002-03	91500	71595
2003-04	105000	85095
2004-05	142100	122195
2005-06	151500	131595
2006-07	184063	164158
2007-08	202099	182194
2008-09	173612	153707
2009-10	242200	222295
2010-11	310229	290324
2011-12	338831	318926
2012-13	315409	295504
2013-14	335453	315548
2014-15	333490	313585
2015-16	85800	67350

Note : Production details prior to 1995 are not available with SK or any other Govt. body.

41. **Date and Place of public hearing:** Public Hearing was conducted for 136.944 Ha. Now the ML area was reduced to 129.866 Ha
Date: 23.04.2016
Place : Within the Mine Lease Area
42. **The designation of officer presided our the PH -** Joint Collector
43. **Name of the EIA consultant who prepared the EIA/EMP report. -**
B. S. Envi-Tech (P) Ltd.
44. **Whether the consultant has been accredited by the QCI and NABET as per the MoEF OM dated 2nd December, 2009.**
45. **Brief Background of the Project as per table:**

1.	Details of PP and Group companies		
	A	Financial Position	Profit making
	B	Group companies	-
	C	Legal issues	None
	D	Past and current litigations	None
2.	Social, economic and environmental aspects of the project in brief		35 persons will be reemployed SK under VSRC Trust has undertaken various CSR

			<p>measures by spending an amount of Rs 12,41,000 /- SK has budgeted an amount of Rs 2.20 Lakhs for Corporate Environment Responsibility (CER) in accordance to the MoEFCC's office Memorandum # F.No. 22-65/2017-IA.III dated 01.05.2018 against requirement of Rs 10000 /-.</p> <p>The project will be operated in compliance with EC conditions which will be stipulated by MoEFCC</p>	
<p>19.4.1.3</p>	<p>Observations and recommendations in the 19th EAC held on 25th -26th Feb 2019</p> <p>PP along with the consultant made the detailed presentation. Based on the information as submitted and presented by the PP, the EAC deferred the proposal for want of following information:</p> <ol style="list-style-type: none"> 1. Capital cost of the proposal is to be revised including land cost and other expenditures. 2. A detail safety measure for the Varava canal (Sonakaluva) which is an irrigation canal passes between the two blocks of the mining lease area is to be submitted. 3. Water quality analysis of Varava canal is to be submitted. 4. Revised land use pattern of Mine area including stocking area is to be submitted. 5. A detail of garland drain to protect the canal is to be submitted. 6. Revised green belt plan along with final mine closure plan is to be submitted. 7. AAQ modeling needs to be revisited and submitted by considering the movement of trucks without control measures and with control measures. 8. Water requirement need to be revised as per the green belt plan and submitted. 9. CER is to be revised as per the revised Capital cost. 10. EMP is to be revised by incorporating water sprinkling, green belt plan. Detailed EMP cost for both capital investment and recurring cost is to be prepared for all the environmental attributes and submitted. 11. Details of aquatic fauna & flora need to be submitted. 12. Damage assessment need to be revised covering 80.35 ha mining area and submitted. Revised remediation plan as per the damage assessed, revised natural and community resource augmentation plan is to be submitted. 			

	13. Clarification about the name of the Canal.
19.4.2	<p>Sivaganga Graphite Mining project with enhancement of production capacity from 60,000 TPA to 1,05,000 TPA Graphite ROM in the mine lease area of 236.85 Ha at Survey Nos. 89/1, 32/2&4, 3/14 & Ors. at Villages Pudupatti, Senthudayanathapuram and Kumarapatti, Taluk & District Sivaganga, Tamil Nadu by M/s Tamil Nadu Minerals Ltd. - Environmental Clearance</p> <p>[IA/TN/MIN/94181/2017 dated 04.02.2019] [F. No. 23-153/2018-IA.III (V)]</p>
19.4.2.1	M/s Tamil Nadu Minerals Ltd. has made online application vide proposal no. IA/TN/MIN/94181/2017 dated 04.02.2019 seeking Environmental Clearance for the above mentioned proposed project. The proposed project activity is covered under 'A' category of item 1(a) of the Schedule to the EIA Notification, 2006 and the proposal was appraised at Central level.
19.4.2.2	<p>Details of the project as per the submission of project proponent:</p> <ol style="list-style-type: none"> Name of the project:- Sivaganga Graphite Mines of M/s. Tamil Nadu Minerals Limited. Name of the Company, Address Tele No. & E-mail Head of organization:- M/s. Tamil Nadu Minerals Limited (A Government of Tamil Nadu Undertaking).THIRU.MAHESAN KASIRAJAN,I.A.S., Managing Director, M/s. Tamil Nadu Minerals Limited, 31 Kamarajar Salai, Chepauk, Chennai – 600005, Tamil Nadu E mail: tamin@tamingranites.com Telephone : 044 - 28524563, 044 – 28525113 Fax No. : 044-28524960 Mobile : 9488855535. If a Joint venture, the names & addresses of the JV partners including their share:- Nil. Latitude and Longitude of the project:-North: N- 9° 54'0.72"E78°24'4.32" East: N- 9° 53'59.64E78°27'0.36" South: N- 9° 53'24.00E78°25'26.04" West: N- 9°53'11.76E78°23'40.20" Whether the project is in the Critically Polluted Area (CPA):- No Cost of the project:- Rs 200 lakhs Whether new or expansion project. If expansion: - Expansion, from 0.6 Lakh TPA to 1.05 Lakh TPA. % of expansion is 75%. No. and Date of the ToR /and revised ToR, if any, letter issued by the MoEF (if this is a case for EC) <ul style="list-style-type: none"> TOR for project area of 319.01 Ha(Comprising 236.85Ha of ML area and 82.16 Ha external dump area outside the lease) for production capacity of 0.6 lakh TPA was obtained vide letter no. J.11015 /204/2010 – IA.II (M) dated 19th August 2010 and extension of validity for the same was obtained in 26th March 2013. For this proposal, Public Hearing was conducted on 27.06.2013 and Final EIA was prepared and submitted to MOEF&CC vide letter No. 11595/ML1/2006 dated 14.08.2013. In the mean time as per the subsequent amendment of Indian Bureau of Mines rules, dumping has to be carried out within the lease area only. Hence the project area got reduced from 319.01 Ha to 236.85 Ha. Subsequently, production